

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.18 of 2009

(Arising out of Order-in-Original No.22/Commr./ST/Kol/2008-09 dated 15.10.2008
passed by Commissioner of Service Tax, Kolkata)

Commissioner of Service Tax, Kolkata

180, Shantipally, Rajdanga Main Road, Kolkata 700107

Appellant

VERSUS

M/s MMTC Limited

NIC Building, 8, India Exchange Place, Kolkata 700001

Respondent

APPEARANCE :

Shri A.Roy, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.....75102/2023

DATE OF HEARING : 22 .02.2023

DATE OF DECISION : 22 .02.2023

Per Ashok Jindal :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy.

(Pronounced in the open court.)

Sd/-

**(Ashok Jindal)
Member (Judicial)**

Sd/-

**(K.Anpazhakan)
Member (Technical)**

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